

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 201  
IB-139/ND/2020**

**IN THE MATTER OF:**

**Mr. Mahesh Kumar Mittal**

**...PETITIONER**

**Vs.**

**Goldmax Trade N Biz Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 13.03.2020**

**Coram:**

**SHRI. ABNI RANJAN KUMAR SINHA, HON'BLE MEMBER (JUDICIAL)  
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Op.-Creditor/F.C. :**

**For the Respondent/ Corporate-debtor :Mr. Jitendra Boarij, Advocate**

**ORDER**

Learned counsel for the corporate debtor is present and submitted that the as per instruction received from his client, the matter is settled and that is the reason no reply has been filed on behalf of the corporate debtor. Whereas learned counsel appearing for the petitioner has submitted that he is unaware that the matter is settled or not. Considering these facts that the respondent appeared in this proceeding on 10<sup>th</sup> February, 2020 thereafter he was directed to file the vakalatnama as well as the reply and the case was fixed for 28<sup>th</sup> February, 2020 on that date also the last and final opportunity was given to the corporate



debtor to file vakalatnama as well as reply. Neither the vakalatnama has been filed nor the reply has been filed. Therefore the corporate debtor is debarred from filing the reply. Therefore, the case is fixed for hearing on 13<sup>th</sup> April, 2020.

-sd-

**(V.K. Subburaj)**  
**Member (T)**

-sd-

**(Abni Ranjan Kumar Sinha)**  
**Member (J)**